

Shrimati Maimoona Sultan: I introduce the Bill.

Shri S. M. Banerjee (Kanpur): Let her realise how generous we are.

13.35½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 368A)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 144)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Omission of article 370) by Shri
Prakash Vir Shastri

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Prakash Vir Shastri on the 11th September, 1964:—

"That the Bill further to amend the Constitution of India be taken into consideration."

There is a motion in the name of Shri Kamath that this debate should be adjourned. Are you moving it, Mr. Kamath?

Shri Hari Vishnu Kamath (Hoshangabad): There is a motion standing jointly in the names of Dr. L. M. Singhvi, Sardar Kapur Singh, Shri Hem Raj and myself that the debate on the Constitution (Amendment) Bill which has been part-heard or part-discussed on the last day of the Private Members' day a fortnight ago be adjourned.

I beg to move:

"That the Debate on the Constitution (Amendment) Bill, 1964 be adjourned."

While moving this I will say a few words, and that is that the Bill next on the agenda has been reported by Rajya Sabha with certain amendments, and I strongly urge that the amendments made by Rajya Sabha should be considered by this House at the earliest opportunity, and if necessary, if possible, and desirable they should be resisted by the House; particularly about retrospective effect and all that, that must be resisted. In that case, there may be a joint session of the two Houses. Therefore, I do not want the House to shy away from the Bill which was moved by my hon. friend, Shri Raghunath Singh, in April last. It is already six months old and it will be in the interest of parliament

tary traditions that a Bill pending for a long time should be disposed of as early as possible, one way or the other. I, therefore, move that the debate on the Constitution (Amendment) Bill, 1964, be adjourned.

Some hon. Members rose—

Mr. Deputy-Speaker: No speeches at this stage.

Shrimati Renu Chakravarty (Barackpore): My point is that this motion has been brought forward in order to push out non-official business. This Bill is coming from the Rajya Sabha. We should not create any sort of precedent whereby we just push out something from the agenda and take up for discussion something out of turn . . . (*Interruptions*).

Shri S. M. Banerjee (Kanpur): I only want to say that I have been

disillusioned by the amendment of Shri Kamath: The effect of the acceptance of Shri Kamath's amendment would be the postponement of this debate till the next session. As we are not getting any opportunity for a discussion on Kashmir, which is an explosive subject today, this is the only opportunity we have for referring to it. So, I would urge upon Shri Kamath to withdraw his amendment in order to allow a full-scale discussion on Kashmir.

Shri Raghunath Singh (Varanasi): Sir, I support the amendment of Shri Kamath.

Mr. Deputy-Speaker: The question is:

"That the debate on the Constitution (Amendment) Bill, 1964, be adjourned."

The Lok Sabha divided.

AYES

Division No. 6]

[14.46 hrs.

Abdul Wahid, Shri T.
Achuthan, Shri
Akkamma Devi, Shrimati
Alva, Shri A.S.
Alva, Shri Joachim
Alvares, Shri
Aney, Dr. M.S.
Ankineedu, Shri
Babunath Singh, Shri
Bakliwal, Shri
Bal Krishna Singh, Shri
Bartman, Shri P.C.
Barua, Shri R.
Basant Kunwari, Shrimati
Basappa, Shri
Basumatari, Shri
Bhagavati, Shri
Bhanu Prakash Singh, Shri
Bhattacharyya, Shri C.K.
Bist, Shri J.B.S.
Boroosh, Shri P.C.
Brajeshwar Prasad, Shri
Brij Bai Lal, Shri
Chakraverti, Shri P.R.
Chandrabhan Singh, Shri
Chaudhuri, Shri D.S.
Chavda, Shrimati Jyotsaba
Chuni Lal, Shri
Daffe, Shri
Daljit Singh, Shri
Das, Shri B.K.

Deshmukh, Shri B.D.
Deshmukh, Shri Shivaji Rao S.
Dharamalingam, Shri
Dighe, Shri -
Dixit, Shri G.N.
Dorai, Shri Kasinatha
Dubey, Shri R.G.
Dwivedi, Shri M.L.
Elayaperumal, Shri
Gahmari, Shri
Ganapati Ram, Shri
Gandhi, Shri V.B.
Ganga Devi, Shrimati
Gounder, Shri Muthu
Gupta, Shri Badshah
Hanada, Shri Subodh
Harvani, Shri Anwar
Heda, Shri
Hem Raj, Shri
Himatsingka, Shri,
Iqbal Singh, Shri
Jha, Shri Yogendra
Joishi, Shrimati Subhadra
Joti Saroop, Shri
Jyotsishi, Shri J.P.
Kachhavaia, Shri Hukam Chand
Kakkar, Shri Gauri Shanker
Kamath, Shri Hari Vishnu
Kamble, Shri
Kandappa, Shri S.
Kapur Singh, Shri

Kesar Lal, Shri
Khan, Shri Osman Ali
Kotaki, Shri Liladhar
Koujalgi, Shri H.V.
Koya, Shri
Kripa Shankar, Shri
Lalit Sen, Shri
Laskar, Shri N.R.
Laxmi Bai, Shrimati
Maimoona Sultan, Shrimati
Malaichami, Shri
Malhotra, Shri Inder J.
Malliah, Shri U.S.
Mandal, Shri Yamuna Prasad
Maniyangan, Shri
Marandi, Shri
Masuriya Din, Shri
Matcharsu, Shri
Mathur, Shri Shiv Charan
Mehta, Shri J.R.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mohanty, Shri Gokulnandan
Mukane, Shri
Mukerjee Shrimati Sharde
Munzri, Shri David
Murti, Shri M.S.
Oza, Shri
Paliwal, Shri
Panda, Shri K.N.
Panna Lal, Shri

Pant, Shri K. C.
Paramasivan, Shri
Patel, Shri P.R.
Patel, Shri Rajeshwar
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Kaghunath Singh, Shri
Rajaram, Shri
Rajdeo Singh, Shri
Ram Sewak, Shri
Ram Swarup, Shri
Ramabadrin, Shri
Ramaswamy, Shri S.V.
Rane, Shri
Ranga Rao, Shri
Rao, Shri Jagannatha
Rao, Shri Ramapathi
Ray, Shrimati Renuka
Roy, Shri Bishwanath

Sadhu Ram, Shri
Saha, Dr. S.K.
Sahu, Shri Rameshwar
Saigal, Shri A.S.
Samanta, Shri S.C.
Samnani, Shri
Satyabhama Devi, Shrimati
Shah, Shri Manabendra
Shah, Shri Manubhai
Shakuntala Devi, Shrimati
Shankaraiya, Shri
Sharma, Shri K.C.
Sheo Narain, Shri
Shree Narayan Das, Shri
Shukla, Shri Vidya Charan
Siddananappa, Shri
Siddiah, Shri
Sidheshwar Prasad, Shri
Solanki, Shri
Srinivasan, Dr. P.

Subbaraman, Shri
Subramanyam, Shri T.
Swell, Shri
Tahir, Shri Mohammad
Tantia, Shri Rameshwar
Tiwary, Shri D.N.
Tiwary, Shri K.N.
Tiwary, Shri R.S.
Tripathi, Shri Krishna Deo
Uikey, Shri
Valvi, Shri
Varma, Shri Ravindra
Venappa, Shri
Venkatasubbiah, Shri P.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Vishram Prasad, Shri
Wadiwa, Shri
Yadava, Shri B.P.

NOES

Banerjee, Shri S.M.
Chaturvedi, Shri S.N.
Daji, Shri
Deo, Shri P.K.

Elias, Shri Mohammad
Goni, Shri Abdul Ghani
Kar, Shri Prabhat
Mengi, Shri Gopal Datt

Pande, Shri Sarjoo
Singh, Shri Y.D.
Warior, Shri

Mr. Deputy-Speaker: The result of the Division is: Ayes 151; Noes 11.

The motion was adopted.

14.43 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

Shri Raghunath Singh (Varanasi): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 1

1. That at page 1, for line 5, the following be substituted, namely:—

"(2) It shall be deemed to have come in force on the 1st day of June, 1964."

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road

from the place where the session of the House of Parliament or the sitting of the Committee is being held" be deleted.

Clause 4

3. That at page 2, clause 4 be deleted.'

Mr. Deputy-Speaker: Motion moved:

That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 1

1. That at page 1, for line 5, the following be substituted, namely:

"(2) It shall be deemed to have come in force on the 1st day of June, 1964."

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road